

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 134/2003
in
OA 558/2002

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New Delhi this the 6 th day of May, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).
Hon'ble Shri Govindan S. Tampi, Member (A).

Shri Subhash C. Sharma ... Applicant.

Versus

Govt. of NCT of Delhi & Ors. ... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).

We have carefully perused the grounds taken in Review Application No. 134/2003 in OA 558/2002, praying for review of Tribunal's order dated 1.1.2003. Learned counsel for the applicant has tried to re-argue the case on merits giving also some reasons for non-appearance when the cases were listed for final hearing on 1.1.2003. The order sought to be reviewed, with a prayer to set aside the same is a reasoned and speaking order, in which reasons for the conclusions arrived at in that order have been given. If the applicants are of the view that the said order is erroneous, the remedy is not by way of review application as there is no error apparent on the face of the record or any other sufficient reasons, as provided under Order 47 Rule 1 CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985 justifying allowing the review application. The review application is accordingly dismissed.

(Govindan S. Tampi)
Member (A)

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'